GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. *388

TO BE ANSWERED ON THE 08TH JANUARY, 2019 / PAUSHA 18, 1940 (SAKA)

NATIONAL DATABASE OF SEXUAL OFFENDERS

*388. SHRI PARVESH SAHIB SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of stakeholders consulted before the implementation of the National Database on Sexual Offenders (NDSO);
- (b) the framework for collection, storage and deletion of data collected from sexual offenders and provisions to ensure its confidentiality and privacy; and
- (c) the ratio of cases registered for sexual offence and the number of convictions during the last five years in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in the reply to Lok Sabha Starred Question Number *388 asked by Shri Parvesh Sahib Singh regarding National Database of Sexual Offenders for reply on 08.01.2019.

- (a): The Ministry of Home Affairs has prepared National Database on Sexual Offenders (NDSO) in consultation with stakeholders including the State Police Departments of all States/ UTs and National Crime Records Bureau (NCRB).
- (b): NDSO uses data maintained by the States and Union Territories on "eprison" (the National Prisons Information Portal), as per protocols notified for eprison. NDSO can be accessed through a secure National Informatics Center (NIC) network, exclusively by authorized officials of Law Enforcement Agencies having access to Inter-operable Criminal Justice System (ICJS).
- (c): As per the published data available with NCRB, the details of cases registered for sexual offences and total convictions during 2012-16 are as below:

Year	Total Cases Registered	Total Convictions	
2012	70274	9645	
2013	104446	12174	
2014	123309	13521	
2015	121618	14134	
2016	129911	11962	

The latest published data with NCRB is for 2016.
